

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT NEW DELHI**

ORIGINAL APPLICATION NO. 06/ 2012

**IN THE MATTER OF:**

Manoj Mishra

.....Applicant

Versus

Union of India & Ors.

.....Respondent

**NDOH:- 23.08.2019**

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Filed by

(Deepak Kumar Singh)  
Sr. Env. Engineer,  
Delhi Pollution Control Committee

Respondents

New Delhi  
Dated : 01.08.2019

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI  
Original Application No 6/2012**

**In the matter of:**

**Manoj Mishra**

**Applicant**

**Versus**

**Union of India & Ors.**

**Respondent(s)**

**ACTION TAKEN REPORT ON BEHALF OF DPCC  
IN COMPLIANCE OF ORDER DATED 12.07.2019.**

**MOST RESPECTFULLY SHOWETH:-**

1. That the afore-cited matter relates to review of progress in execution of directions in the judgment of the Tribunal dated 13.01.2015. In the said judgment, the Tribunal dealt with the issue of control of pollution and rejuvenation of River Yamuna in Delhi.
2. That the Yamuna Pollution Monitoring Committee (YPMC) constituted by Hon'ble National Green Tribunal vide order dated 26.07.2019, has submitted Second Interim Report Dated 27.05.2019, Supplementary Report to the 2nd Interim Report vide letter dated 28.06.2019 and Supplementary Report II to the Interim Report vide letter 02.07.2019 to the Hon'ble National Green Tribunal.
3. That the Hon'ble Tribunal referring abovementioned Action Plan and Interim Reports of Yamuna Pollution Monitoring Committee vide order dated 12.07.2019 has given various directions including following Directions:

*“Since unfortunately none of the Counsel is ready with their respective instructions and the authorities including heads of the Departments may be required to be held accountable for executing*

*the orders of this Tribunal which continue to be defied and performance guarantees, may have to be forfeited and further compensation directed to be paid or performance guarantees required to be furnished, we give further opportunity to the States of Haryana, Uttar Pradesh, Delhi, DDA, DJB, DPCC and the Municipal Corporations to furnish their comments, if any, within two weeks from today”.*

4. That Delhi Pollution Control Committee has submitted information, Action Taken Report etc. as asked by the Yamuna Pollution Monitoring Committee from time to time.

5. That Delhi Pollution Control Committee in view of the directions given by Yamuna Pollution Monitoring Committee has taken / is taking following actions for the control of water pollution in Delhi :

**(i) Yamuna River Water Quality Monitoring.**

(a) Regular water quality monitoring of river Yamuna is being carried out by DPCC on monthly basis. Charts & Graphs etc in respect of Quality Parameters as asked by the Monitoring Committee was provided to the Monitoring Committee from time to time. River Yamuna Water Quality Analysis Report for the month of June, 2019 is annexed as **Annexure- 1**.

(b) Online Monitoring System at Wazirabad and Okhla has been taken over from Central Pollution Control Board and Delhi Jal Board has been given link to receive the data.

(c) As per the directions of Yamuna Pollution Monitoring Committee, Online Monitoring System for measuring the concentration of ammonia in Yamuna river at Palla is proposed and the matter is under process.

**(ii) Water Quality Monitoring of Drains**

Water quality of 24 Drains is being monitored by DPCC before the out fall into river Yamuna, on monthly basis and Analysis Results are placed on the website of DPCC. Charts & Graphs etc in respect of Parameters as asked by the Monitoring Committee was provided to the

Monitoring Committee from time to time. Water Quality Analysis Report in respect of 24 drains for the month of June, 2019 is annexed as **Annexure- 2.**

**(iii) Monitoring of CETPs and STPs of Delhi Jal Board.**

DPCC is regularly monitoring the waste water quality at inlet and outlet of CETPs and STPs of DJB on monthly basis and Analysis Results are placed on the website of DPCC .

**(iv) Monitoring of Effluent Treatment Plants (ETPs) of Industries & other Units including Restaurants and STPs of Hotels, Malls, Hospital etc are carried out regularly and action is taken against the violating Industries / Units from time to time.**

**(v) Common Effluent Treatment Plants (CETPs)**

(a) Joint teams of CPCB, DPCC, DSIIDC & DJB carried out the reconnaissance survey in Sept and October, 2018 of the 17 Industrial Areas having CETPs to locate / find the Industries / Units which were not connected to the existing conveyance system / not discharging their effluent into the existing conveyance system of the concerned Industrial Areas.

(b) Based on the Joint Inspection Reports of the teams Show Cause Notices / Letters were issued by DPCC to the Industries / Units and report was submitted to the Monitoring Committee.

(c) All the 13 CETPs catering to 17 Industrial areas have been inspected by the joint team consisting of officials of CPCB, DSIIDC, Deptt. of Industries, DPCC and NEERI and effluent samples were also collected by CPCB during the inspections. Necessary action shall be taken against the defaulting CETPs after receiving the Final report of the joint team.

(d) All 13 CETPs have On Line Monitoring system and connected to the servers of CPCB and DPCC.

(e) Display Boards have been installed at the Gate of the CETPs for displaying the On Line Monitoring Data.

(f) Flow meters have been installed either at inlet or outlet of CETPs.

**(vi) Sewage Treatment Plants (STPs) of Delhi Jal Board**

(a) Out of 41 STPs, 34 STPs are operational.

(b) Analysis results of the monthly monitoring by DPCC are communicated to DJB for taking rectification measures to meet the prescribed standards.

(c) Joint inspection of STPs are being carried out by a team of officials from CPCB, DPCC and DJB and out of 34 operational STPs 26 STPs have been inspected so far.

(d) All the 34 operational STPs have On Line Monitoring system and 33 are connected to the servers of CPCB and DPCC.

**(vii) Action taken by DPCC against the Water Polluting Industries/ Units in Delhi**

DPCC takes necessary action in respect of Water Polluting Industries / units as per the provisions of Water Act. Action taken by DPCC against the Water Polluting Industries/ Units in Delhi in the period 01.08.2018 to 20.07.2019 is annexed as Annexure- 3.

**(viii) Action taken (Show Cause Notices & Directions for closure issued and Environmental Compensation imposed) against the Industries / Units in the period from 01.08.2018 to 20.07.2019 is annexed as Annexure- 4.**

**(ix) Action taken against the Industries/Units operating in Bawana, Narela, S.M.A & S.S.I Industrial Areas**

DPCC has taken action against the Industries / Units in Bawana, Narela and S.M.A Industrial areas w.r.t letters alongwith lists received from DSIIDC. Directions for closure issued to 789 (677 +112) Units in Bawana Industrial area on 03.04.2019/04.04.2019 and 11 Units in S.M.A & S.S.I Industrial areas on 04.04.2019. Environmental Compensation of Rs. 50,000/- each was also imposed on these units. Action taken by DPCC was informed to Monitoring Committee vide letter dated 10.04.2019.

**(x) Environmental Compensation imposed by DPCC w.r.t. Solid Waste dumping in & around Drain / River Yamuna is annexed as Annexure-5.**

DPCC has imposed total Rs. 41,50,000/- (Rupees Forty One Lakh Fifty Thousand only) as Environmental Compensation.

Environmental Compensation of Rs 5,50,000 has been received.

**(xi) Idol Immersion**

(a) DPCC takes sample of water from the various locations at Yamuna pre, during and post festivals of Ganesh Chaturthi & Duga Puja every year and analysis results for the last year was provided to Monitoring Committee. It is an annual feature, ongoing exercise and to be continued in future also.

(b) Directions u/s 5 of the Environment (Protection) Act, 1986 have been issued by DPCC on 05.07.2019 for the Immersion of Idols on festive occasions and the same is **annexed as Annexure-6**. The said directions contain :

- A. General Directions for Idol Makers/ Sellers of Idols/ Pooja Samitis making Idols in- situ.
- B. General Directions for Pooja Samitis / General Public.
- C. General Directions for Local Bodies / Authorities.

Said Directions have been uploaded on the website of DPCC and Environment Department.

Revenue Department has brought out an Action Plan on Idol Immersion for Delhi giving locations for idol immersion including details of artificial ponds proposed for idol immersion in all 11 districts. These proposed locations have been uploaded on Environment Department's website.

**(xii) Public Awareness regarding issues related to river Yamuna**

As per the directions of Yamuna Pollution Monitoring Committee, several meetings were taken by the Pr. Secretary (Environment),

Govt. of NCT of Delhi regarding Public Awareness for controlling pollution in River Yamuna.

(a) A series of meetings were held on 20.06.19, 21.06.19, 24.06.19, 25.06.19 & 26.06.19 in the presence of District Magistrate (New Delhi) and District Magistrate (South East) to discuss modalities for public awareness programs during Idol Immersion on the festivals of Ganpati

(b) Visarjan and Durga Puja. Media plan for Idol immersion on Ganesh Utsav and Durga puja has been prepared by Department of Environment.

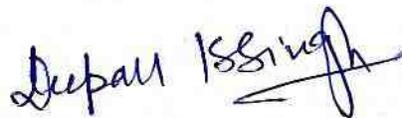
(b) Meetings with Religious Leaders of all religions held under the Chairmanship of Secretary (Env.) on 13.02.2019 and 02.07.2019. On 02.07.2019, Municipal Corporations and NGOs working in the field of recycling of used puja flowers and puja samagri were involved.

(c ) Signage material to be put 50 meter before the point of collection of pooja samagri / flowers etc. meant to be immersed in Yamuna have been provided by Environment Department, Govt. of NCT of Delhi to Public Works Department (PWD) and 3 Municipal Corporations.

Collection bins / receptacles for pooja samagri to be provided by 3 Municipal Corporations.

Awareness material to be put up on boards on the bridges by Public Works Department (PWD).

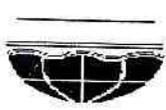
(d) Circulars to visit water bodies have been issued to 110 schools by Environment Department, Govt. of NCT of Delhi. The schools have been asked to visit 11 nearby water bodies. Some School Children have visited Wet Lands and Water bodies during May 2019.



(Deepak Kumar Singh)

Senior Environmental Engineer  
Delhi Pollution Control Committee

Date : 31.07.2019  
Place : Delhi



### WATER QUALITY STATUS OF RIVER YAMUNA

Report No :DPCC/W/Y/19-20/19-27

Date of Sampling 13.06.19

S.No	Locations	pH	COD (mg/l)	BOD (mg/l)	DO (mg/l)	Total Coliform (MPN/100ml)
Water Quality Criteria ('C' Class)		6.0- 9.0	-	3(max)	4(min)	5000
1	Palla	8.2	8	1.8	7.8	-
2	Surghat (Down stream of Wazirabad Barrage)	7.1	12	2.2	5.7	-
3	Khajori Paltoon Pool (Downstream Najafgarh Drain)	8.0	24	7	NIL	-
4	Kudesia Ghat	8.1	40	12	NIL	-
5	ITO Bridge	8.0	96	28	NIL	-
6	Nizamudin Bridge	7.4	68	22	NIL	-
7	Agra Canal (Okhla)	7.8	76	22	NIL	-
8	After meeting Shahdara Drain (Downstream Okhla Barrage)	7.6	108	29	NIL	-
9	Agra Canal (Jaitpur)	7.9	76	24	NIL	-



WATER QUALITY STATUS OF DRAIN

Report No : DPCC/W/D/19-20/49-72

Date of Sampling 13-06-2019

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S.No	Name of Sample	pH	TSS (mg/l)	COD (mg/l)	BOD (mg/l)
	General Standard	5.5- 9.0	100	250	30
1	Najafgarh Drain	7.6	116	72	26
2	Metcalf House Drain	NO FLOW	NO FLOW	NO FLOW	NO FLOW
3	Khyber Pass Drain	8.0	24	24	6
4	Sweeper Colony Drain	7.7	10	28	10
5	Magazine Road Drain	7.6	70	136	45
6	ISBT Drain	7.5	74	124	42
7	Tonga Stand Drain	8.2	30	96	39
8	Moat Drain	NO FLOW	NO FLOW	NO FLOW	NO FLOW
9	Civil Mill Drain	7.9	188	112	45
10	Power House Drain	7.9	120	168	54
11	Sen Nursing Home Drain	7.9	244	320	130
12	Drain No. 12A	NO FLOW	NO FLOW	NO FLOW	NO FLOW
13	Drain No. 14	8.2	44	56	17
14	Barapulla Drain	7.7	90	248	82
15	Maharani Bagh Drain	7.6	96	324	106
16	Kalkaji Drain	7.7	234	240	82
17	Sarita Vihar Drain (Mathura Road)	7.8	180	324	135
18	Tekhhand Drain	8.0	180	344	110
19	Tuglakabad Drain	8.0	160	280	74

20	Drain Near LPG Bottling Plant	NO FLOW	NO FLOW	NO FLOW	NO FLOW
21	Drain Near Sarita Vihar Bridge	7.8	74	188	55
22	Shahdara Drain	7.8	144	252	80
23	Sahibabad Drain	7.7	420	524	175
24	Indrapuri Drain	7.5	106	436	145

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Annexure-3

Show Cause Notices issued u/s 33(A) of Water Act		Directions for Closure issued u/s 33(A) of Water Act		Environmental Compensation Imposed (in Rs.)		Environmental Compensation Received (in Rs.)	
Conforming Area	Non Conforming Area	Conforming Area	Non Conforming Area	Conforming Area	Non Conforming Area	Conforming Area	Non Conforming Area
650	70	918	104	10,76,15,000	13,25,69,700	4,36,35,000	1,27,21,000

S.No	Districts	Show Cause Notices issued (Nos)						Directions for Closure* issued (Nos)						EC Imposed (in Rupees)	EC Received (in Rupees) as on 20.07.2019	Remarks
		U/S 33 (A) of Water Act			U/S 31(A) of Air Act/ 5 of EP Act	Total	U/S 33(A) of Water Act			U/S 31(A) of Air Act/ 5 of EP Act	Total					
		Discharging Waste water into Storm Water Drains	Discharging Solid Waste into Conveyance system	Violating Pollution Norms			Sub Total (A+B+C)	(E)	(F)= (D+E)			Discharging Waste water into Storm Water Drains	Discharging Solid Waste into Conveyance system			
1	East, North-East & Shahdara	(A) NIL	(B) NIL	(C) 25	D= 25 (A+B+C)	(E) 135/18	(F)= 178 (D+E)	(G) NIL	(H) NIL	(I) 9	J= (G+H+I) 9	(K) 41/2	(L)= (J+K) 52	(M) 77,90,000	(N) 11,71,000	(O)
2	South, South East & South West	2	NIL	181	183	182/19	384	NIL	NIL	77	77	136/9	222	1,97,00,000	83,70,000	
3	North West	17	NIL	74	91	54/132	277	2	NIL	15	17	104/3	124	6,99,10,000	NIL	
4	New Delhi & West	11	NIL	392	403	375/41	819	NIL	NIL	156	156	177/1	334	3,92,05,000	3,67,35,000	
5	North & Central	26	NIL	188+271**	485	202/50	737	433	255#	138+160##	986	160/62	1208	22,22,59,950	1,69,50,000	# include common directions for Discharging Waste water & Solid Waste issued to 80 Nos of Units. ** Only letters for imposing fine issued to 271 units including Show Cause Notice issued to 26 units. ## include 27 units to whom closure directions with EC, 17 units to whom letters for EC, 112 units to whom closure directions out of 245 who have not submitted EC.
	TOTAL	56	NIL	1131	1187	948/260	2395	435	255	555	1245	618/77	1940	35,88,64,950	6,32,26,000	

\*Directions u/s 31(A) of Air Act/ 33(A) of Water Act/ u/s 5 of EP Act are issued by DPCC for the Closure of the unit for disconnection of Electricity & Water Supply to the unit by concerned authorities and also for effective Closure/ Sealing of the unit by concern Sub Divisional Magistrate (SDM).

Annexure-4  
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**Environmental Compensation imposed by DPCC w.r.t. Solid Waste dumping in and around Drains / River Yamuna.**

Annexure-5

Annexure-5

(11)

S. No.	District	Name of Drain along with location	Date of Inspection	Name of concerned Agency	EC imposed (in Rupees)	EC Received (in Rupees)	Remarks
1	North East Shadara and East Districts	<b>08 Drains/ Nallah in East and Shadara Districts at following locations:</b> (i) Shastri Park, Chander Nagar, Jagatpuri, Drain (Near Jagatpuri Thana Road) (ii) Trilokपुरी (Nala Trilokपुरी Road Side) (iii) Shadara Drain (Gate No.1, along with Patparganj Industrial Area) (iv) Akshardham, I.P. Extension (Ghaziपुर Nala) along with NH-9 (Near Sai Mandir, I.P. Extension) (v) Chilla/Dallupura Drain along with Dharmshila Hospital (Near Dharmshila Hospital) (vi) Dallupura Drain, Vivek Vihar/ Anand Vihar Drain (Near Vivek Vihar Crossing) (vii) Near Jhilmil Metro Station (Near Jhilmil Metro Station) (viii) I.P. Extension Drain (Near I.P. Extension under bridge)	16.03.2019 & 18.03.2019	I&FCD (for all 08 Drains) PWD in case of Trilokपुरी Drain.	4,50,000 (50,000 each for 8 Locations to I&FCD and 50,000 to PWD for one location) of Trilokपुरी Drain.	EC not received	Direction issued on 05.04.2019 for deposition of Environmental Compensation
2	North West	<b>Budh Vihar Drain at 03 Locations</b> (i) Budh Vihar nala as well as banks of nala at Budh Vihar Phase-I (ii) Budh Vihar nala Near Rohini, Sector-15 & 16 (iii) Budh Vihar nala as well as banks of nala between JI Colony, Sector-24, Rohini & Rithala Village	22.02.2019	I&FCD	1,50,000 (50,000 for each of the 3 locations)	EC not received	Direction issued on 19.03.2019 for Deposition of Environmental Compensation
3	New Delhi and West	<b>Najafgarh Drain at 10 locations :</b> (i) Nalla, Near Maharishi Balmiki Mandir, F Block, Sudarshan Park, New Delhi. (ii) Nalla, F Block, Maharishi Balmiki Gate, Ring Road, New Delhi (iii) Nalla, Opp. Sub Registrar Office, near Basaidarapur, Ring Road, New Delhi. (iv) Nalla, Behind Sanjay Gandhi Animal		I&FCD & SDMC (for 10 locations) and DDA for one location	10,50,000 (50,000 each for 10 locations on I&FC and SDMC and 50,000 on	EC not received	

	<p>Hospital, Rajouri Garden, New Delhi -28</p> <p>(v) Nalla, Crossing towards Paschim Vihar, Behind Rajouri Garden Flats, New Delhi</p> <p>(vi) Nalla, Sonia Camp, near BG-6, Paschim Vihar, New Delhi</p> <p>(vii) Opp. L-6, Vend, Govt. Wine &amp; Beer Shop, Nalla Road Khayla, New Delhi</p> <p>(viii) Nalla, near Ambica Auto Service, Nalla Road Khayla, New Delhi</p> <p>(ix) Opp. RZ-102, A Block, Nala Road, Khyala, New Delhi</p> <p>(x) Opp. Shri Chet Ram Fruit &amp; Vegetable Mandi, Keshopur, New Delhi</p>			<p>DDA for one location)</p>		
<p><b>4</b></p> <p><b>North and Central</b></p>	<p><b>Supplementary Drain at 4 locations :</b></p> <p>(i) Supplementary Drain adjacent to NCC Bhavan Badli Road, Block B, Rohini Sector 19, Delhi-42</p> <p>(ii) Supplementary Drain, Road No-B-4, Below the Bridge, (near pahwa property consultant), Rohini Sector- 15, A-Block, AlokKunj, Dehi-89</p> <p>(iii) Supplementary Drain, Near Balaji Mandir, Sector - 11-17, Dividing road, Rohini, Delhi-110085</p> <p>(iv) Supplementary Drain, (Infront of godown of M/s Sai Beverages(P) Ltd), 21/1,21/2, Kamalpur Majra, Burari, Delhi-110084</p>	<p>15.03.2019</p>	<p>North DMC and Irrigation &amp; Flood Control Department</p>	<p>4,00,000 (50,000 each at 4 Locations)</p>	<p>EC not received</p>	
<p><b>5</b></p> <p><b>WMC-I</b></p> <p><b>(South East District)</b></p>	<p><b>Barapullah Drain:</b></p> <p>Location <b>Barapullah Drain</b> at Sun Dial Park near Sarai Kale Khan. A bag full of vaccutainers (blood sample vials) was seen lying near the mesh, installed on the drain. The bag was collected by the staff of M/s DESMI, a Danish firm, working on project of Barapullah drain.</p>	<p>26.02.2019</p>	<p>South DMC, PWD and District Level Monitoring Committee headed by DC (South East)</p>	<p>15,00,000 (Rs. 5 Lakh only on each agency)</p>	<p>EC not received</p>	<p>Direction was issued for Deposition of Environmental Compensation on 02.04.2019. Reply received from PWD on 20.05.2019 requesting to waive off EC as they have taken necessary steps for removal of dumped domestic waste/ Malba. Reply also received from DLMC stating that DLMC is not responsible in negligence since the</p>

						<p>waste does not come under the provisions of BMW Rules as unused vacuainers and un used syringes are found there. No reply received from SDMC.</p>
<p>6 WMC-II (South East District)</p>	<p><b>Kushak Drain:</b> Waste material including solid waste found dumped in Kushak Drain at various locations including location near Indira Camp, near PWD Rain Water Dewatering Pump House (PWD EMDM - 451) near Andrews Ganj, below the Parking Lot near Sewa Nagar etc.</p>	<p>09.04.2019</p>	<p>South DMC</p>	<p>50,000</p>	<p>EC not received</p>	<p>Direction issued for Deposition of Environmental Compensation on 11.04.2019.</p>
<p>7 EIA Cell (North District)</p>	<p><b>Dumping of Construction debris beneath the Signature Bridge / in river Yamuna</b> Inspection of the site was conducted by DPCC on 22.04.2019 w.r.t. news item published in Hindustan Times (dated 19.04.2019) and Times of India (dated 20.04.2019) regarding dumping of Construction debris beneath the Signature Bridge / in river Yamuna. Temporary foundation concrete structures build to support the deck of bridge were being demolished. There were 55 no of such structures out of which 43 nos. have been demolished ad 12 nos. are under demolition. The demolition waste generated from removal of temporary foundation concrete structure is lying in river bed and obstructing the natural flow of the river Yamuna. The flow is passing through a narrow stretch of approximately 40-50 meters under the bridge.</p>	<p>22.04.2019</p>	<p>DTTDC</p>	<p>50,000 (for dumping of debris)  + 5,00,000 (for violation of dust control norms )</p>	<p>Rs 5,50,000 received from Gannnon Engineers &amp; Contractor in form of Demand Draft on behalf of DTTDC on 15.05.2019.</p>	<p>Order dated 25.04.2019 issued to DTTDC for deposition of Environmental Compensation and for removal of Construction and Demolition Waste / Debris from river bed in a time bound banner and submit an action plan and also to take requisite dust pollution control measures and submit the compliance report.</p>
<p><b>TOTAL</b></p>				<p>41,50,000 (Rupees Forty One Lakh Fifty Thousand only)</p>		

• Total Locations inspected ----- 33.,



By Speed Post

**DELHI POLLUTION CONTROL COMMITTEE**  
 DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006  
 visit us at : <http://dpcc.delhigovt.nic.in>

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F.No. DPCC/Plg/IM/2006/2779-2792

Dated: 05/07/19

**Subject: Revised directions u/s 5 of the Environment (Protection) Act, 1986 read along with Water (Prevention and Control of Pollution) Act, 1974 for the immersion of idols on festive occasions (central act, 29 of 1986).**

*Whereas*, on festive occasions such as Ganesh Chaturthi, Durga Puja, Sarswati Puja etc., it has been a tradition to immerse idols in water bodies like rivers, lakes, ponds, wells etc. Consequent pollution of such water bodies has been a matter of concern and there have been public interest litigations as well. In addition to silting, toxic chemicals used in making idols tend to reach out and pose serious problems of water pollution. Studies carried out to assess deterioration in water quality due to idol immersion reveal deterioration of water quality in respect to Conductivity, Bio-chemical Oxygen Demand and Heavy Metal Concentration.

*And whereas*, Central Pollution Control Board has issued the Guidelines for immersion of idols and other puja materials reaching in the water bodies during festival.

*And whereas*, the chemical paints, colours and dyes applied on such PoP idols contain hazardous chemicals / elements like Mercury, Zinc Oxide, Chromium, Lead, Cadmium etc. which causes harmful effects to aquatic life, which when consumed by humans may cause cancer and other diseases including respiratory ailments, skin infections etc. The PoP also contains chemicals / elements like Gypsum, Sulphur, Potassium and Magnesium which causes harmful effects to aquatic life (flora & fauna) and in turn causes harmful health effects, if such aquatic life are consumed by human beings.

*And whereas*, Hon'ble National Green Tribunal (NGT) is monitoring various activities causing pollution in River Yamuna through O.A. No. 6 of 2012 entitled, "Manoj Mishra Vs U.O.I. and Ors." And O.A. No. 300 entitled, "Manoj Mishra and Madhu Bhandhari Vs U.O.I. and Ors" had pronounced various directions w.r.t. any type of visarjan in River Yamuna vide orders dated 13.01.2015 and 16.09.2015. The orders prohibit throwing pooja material or any other material like food-grain, oil, etc into river Yamuna except on the designated site. Any person who is found disobeying this direction shall be liable to pay compensation of Rs. 5,000/- on the "Polluter Pays" Principle.

*And whereas*, as per the provisions Section 15 of Environmental Protection Act, 1986 "Whoever fails to comply with or contravenes any of the provisions of this Act, or the rules made or orders or directions issued thereunder, shall, in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to five years with fine which may extend to one lakh rupees, or with both, and in case the failure or contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention

olc

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continues after the conviction for the first such failure or contravention".

*And Whereas*, inspite of directions not to use Plaster of Paris in making idols, several Plaster of Paris (PoP) idols and other non-recommended materials are being used in making Idols/ are being imported from neighboring states for sale in Delhi during the Festivals.

Now therefore, by virtue of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 vide Notification No. S. O. 881 (E) dated 22 / 09 / 1988, by the Ministry of Environment & Forests (MoEF), Government of India; Delhi Pollution Control Committee hereby issues following directions:

**A. General Directions for Idol Makers/ Sellers of Idols / Puja Samitis making Idols in-situ:**

1. Idols be made only from natural materials as described in the holy scripts. Use of traditional clay for idol is permitted. Uses of Baked clay, plaster of paris, etc. in idol making are hereby prohibited.
2. Painting of Idols be discouraged. In case idols are to be painted, water soluble and nontoxic natural dyes only be used. Use of toxic and non-biodegradable chemical dyes for painting idols is strictly prohibited.

**B. General Directions for Pooja Samitis/General Public:**

1. Worship material like flowers, decorating material (made of paper and plastic) etc. be removed before immersion of idols and be put at designated places so that the same may be recycled, composted or disposed of in an environmental safe manner.
2. Make small size idols not more than 5 feet in height so that those can be immersed in ponds to be prepared at designated sites.
3. Immerse idols only at the designated places identified by Govt. of NCT of Delhi/ Concerned Municipal Corporation of Delhi.
4. Separate bins/receptacles have been provided on the ingress and egress of all the Yamuna Bridges for placing Pooja Samagri and flowers separately and no pooja material be disposed directly in the river.

**C. General Directions for Local Bodies/ Authorities:**

1. Bio-degradable materials to be collected separately for recycling or composting.
2. Non-biodegradable materials to be collected separately for disposal in sanitary landfills.
3. Public be educated on ill effects of immersion in the holy water bodies through mass awareness programme.
4. The 'Idol Immersion Points' shall be cordoned off and barricaded. Synthetic liner may be placed in the bottom, well in advance. The said liner shall be removed on the completion of immersion ceremony so that remains of idols would be brought to the bank. Bamboo and wooden logs, if any would be reused. Clay etc. may be taken to sanitary land fill for disposal.
5. Within 48 hours of the immersion of idols, the left over material at idol immersion points on

the banks of rivers, lakes, ponds, etc. be collected by the local bodies for disposal as per the Guidelines issued by CPCB.

6. In case of immersion of idols in rivers and lakes, arrangement may be made for construction of temporary confined ponds with earthen bunds for the purpose of immersion of idols. After the completion of immersion, supernatant water may be allowed to flow in river, pond and lake, as the case may be, after checking for colour and turbidity. Lime may be added in temporary confined ponds.
7. In case of immersion of idols in lakes or ponds, all the flowers, leaves and artificial ornaments of idols be removed and idols may be immersed into a corner of pond using removable synthetic liners in the bottom. Post immersion, liners may be taken out along with remains of idols and lime be added to the pond water for settling the solids. De-sludging of the pond be undertaken afterwards.
8. Temporary ponds having earthen bunds should be created as idol immersion spots. Removable synthetic liner may be placed well in advance in bottom of pond. The said liner along with remains of idols be removed from the point within 48 hours of immersion of idols.
9. All the Municipal bodies, Delhi Police shall check the entry of vehicles / Goods carriers entering the Delhi carrying such PoP idols as its cargo, prevent the entry of the vehicle and attach the vehicle / goods carrier and hand it over to the Police Authorities at the nearest Police Check Post / Police Station.  
All the Municipal bodies shall also issue relevant directions to all Zonal Offices to identify locations of illegal sale of PoP idols and shall take necessary action against such illegal sale and also to take action against illegal idol making being done without registration with Revenue Department or is done on unauthorized land.
10. The Delhi Police shall issue relevant directions to the Police Officers at the Police Check Post / Police Station, to take appropriate action against the offenders violating these directions.
11. All the Municipal bodies, shall ensure that all permanent and temporary licensed establishments in Delhi do not conduct any sale of PoP idols during Festivals.
12. District Magistrate shall enforce the above directions by issuing relevant instructions to the concerned officials for monitoring and enforcement of the directions. If any person is violating the above directions then Rs 5000/- as environment compensation be levied, collected and deposited with DPCC
13. All local Bodies/Revenue department shall give wide publicity for mass awareness.

**All the concerned agencies are also directed to submit Action Taken Report every fortnight w.e.f 1<sup>st</sup> July, 2019 to Delhi Pollution Control Committee.**

(Sanjeev Khitwar)

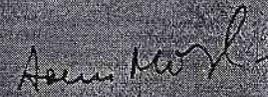
Chairman

To,

1. The Commissioner, North Delhi Municipal Corporation, 4th Floor, Civic Centre, Minto Road, New Delhi-110002.
2. The Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Patparganj, Delhi 110092
3. The Commissioner, South Delhi Municipal Corporation, 9<sup>th</sup> Floor, Civic Centre, Minto Road, New Delhi-110002.
4. The Chairman, New Delhi Municipal Council, Palika Kendra, Parliament Street, New Delhi-110001
5. The Chief Executive Officer, Office of Cantonment Board, Sadar Bazar, Delhi Cantt, Delhi-110010.
6. The Divisional Commissioner, Government of NCT of Delhi, 5, Sham Nath Marg, Delhi-110 054.
7. Commissioner of Transport, Transport Department, Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-110054.
8. The Commissioner of Police, Delhi Police, 2<sup>nd</sup> Floor, MSO Building, Police Headquarter, ITO, Delhi - 110002
9. The Commissioner of Industry, Department of Industry, Udyog Sadan, 419 FIE, Patparganj, Delhi-110092
10. All Pooja Samitis ( as per list)

Copy to:

1. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
2. PS to Secretary (Environment) Cum Chairman, DPCC- for kind information to Chairman, DPCC please.
3. Director (Env.)- for uploading at website of Dept of Env, NCT of Delhi
4. Incharge (IT), DPCC- for uploading at website of DPCC.

  
(Arun Mishra)  
Member Secretary